

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Promotion in Jammu and Kashmir Law Officers
(Gazetted) Service.

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Government Order No: **1671** -JK(LD) of 2021.
Dated : 23 - 03 - 2021.

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Pending confirmation by the DPC/PSC, sanction is hereby accorded to the officiating promotion of the following Senior Law Officers as Additional Secretaries to Government in the Jammu and Kashmir Law Officers (Gazetted) Service in their own pay and grade with charge allowance as admissible under rules:-

1. Mr. Riaz Ahmad Riaz;
2. Mtr Mahjabeen; and
3. Mr. Hamidullah Bhat.

The officiating promotion shall, however, be subject to the following conditions:-

- (i) It shall be effective from the date of joining on the place of posting; and
- (ii) It shall be subject to outcome of any proceeding pending before any court of law/Tribunal.
- (iii) One post of Additional Secretary to Government in the J&K Legal (Gazetted) Service has been kept reserved in pursuance to order dated 10-09-2020 of Hon'ble Central Administrative Tribunal, Jammu Bench in case T.A. 645/2020 and M.A. 873/2020 titled Waseem Shokat Butt Vs Chief Secretary

Consequent to above:

- i. Mr. Riaz Ahmed Riaz, Additional Secretary to Government is transferred from Department of Law, Justice and Parliamentary Affairs and posted as Additional Secretary (Legal) in the Rural Development Department;
- ii. Mtr. Mahjabeen, Additional Secretary to Government is transferred from Directorate of Litigation, Kashmir and posted in the Jhelum and Tawi Flood Recovery Project (JTFRP) along with the post; and

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- iii. Mr. Hamidullah Bhat, Additional Secretary to Government is transferred from Rural Development Department and posted in the Mining Department.

Further, Mr. Vikas Chander, Senior Law Officer presently posted in the PW(R&B) Department is transferred and posted in the Higher Education Department relieving Mr. Javid Ahmad Shagoo, Additional Secretary from his additional charge. However, Mr. Vikas Chander, Senior Law Officer shall continue to deal with the litigation work of JKPCCE till further orders.

By Order of the Lieutenant Governor.

Achal Sethi
23.03.2021
(Achal Sethi)

Secretary to Government.

No: - LD (Estt) 2020/Promotion.

Dated:- 23 -03- 2021.

Copy to the:-

1. Principal Secretary to Government, Rural Development Department.
2. Principal Secretary to Government, PW(R&B) Department.
3. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Commissioner/Secretary to Government, General Administration Department.
6. Commissioner/Secretary to Government, Mining Department.
7. Secretary to Government, Higher Education Department.
8. Chief Executive Officer, Jhelum and Tawi Flood Recovery Project (JTFRP), J&K Jammu.
9. Secretary, J&K Public Service Commission, Jammu.
10. Secretary, Service Selection Board, J&K Jammu.
11. Managing Director, JKPCCE.
12. Director Finance, Department of Law, Justice and Parliamentary Affairs.
13. Director Litigation, Kashmir.
14. All concerned officers for information.
15. Private Secretary to the Chief Secretary for information of the Chief Secretary.
16. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
17. Website of the Department of Law, Justice and Parliamentary Affairs.
18. Government order file.
19. File concerned.